

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.**

ALLAHABAD this the 30th day of March 2005.

ORIGINAL APPLICATION NO. 856 OF 1999

**HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN.
HON'BLE MR. S.C. CHAUBE, MEMBER- A.**

S.S. Singh, a/a 63 years,
S/o Late Ram Karan Singh,
R/o Village- Dhanipur,
P.O. Bharnaur, Distt. Jaunpur.

.....APPLICANT

Counsel for the applicant: - Sri H.S. Srivastava

V E R S U S

1. Union of India through Secretary,
Railways, Rail Bhawan, New Delhi.
2. General Manager (Establishment),
Northern Railway, Baroda House,
New Delhi.
3. Divisional Railway Manager,
Northern Railway, Lucknow.

.....RESPONDENTS

Counsel for the respondents: - Sri Prashant Mathur

O R D E R

BY HON'BLE MR. JUSTICE S.R. SINGH, VC.

The applicant, a retired Railway employee, has
instituted the instant OA for issuance of direction
to the respondents to grant him seniority after
(Signature)

taking in to consideration his total length of service since his first appointment made in 1958 as per para 313 A part II of Indian Railway Establishment Manual (IREM) and fix his proper pay and give him arrears and other consequential benefits.

2. The applicant, it appears, preferred a representation and one of the reliefs claimed is that the respondents be directed to decide the representation of the applicant dated 09.12.1998 particularly in the light of para 313 A Part II of the IREM. The applicant has placed reliance on a decision dated 01.02.2005 of this Tribunal in OA No. 295/03 N.N. Verma Vs. U.O.I & Ors wherein the respondents were directed to decide the representation of the applicant therein by a reasoned and speaking order after proper self direction to the applicant's claim. Sri P. Mathur, learned counsel for the respondents submits that para 313 A (II) of the IREM relied on by the applicant has no application to the facts of the present case.

3. Having heard learned counsel for parties and having regard to the facts and circumstances of the case particularly the relief claimed in the present OA, we are persuaded to decided the OA with direction to the competent authority to consider and dispose of the representation of the applicant by

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means of reasoned and speaking order to be passed within a period of 4 months from the dated of receipt of a copy of this order along with copy of representation earlier filed by the applicant.

4. There will be no order as to costs.

S. Khan
MEMBER- A.

DR
VICE-CHAIRMAN.

/ANAND/